

MR. SPEAKER : I think he will explain the delay.

Notifications under Industries (Development and Regulation, Act, 1951)

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) : On behalf of Shri L. N. Mishra, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18-A of the Industries (Development and Regulation) Act, 1951 :

- (1) S. O. 1085 published in Gazette of India dated the 10th March, 1971 regarding management of the Aurangabad Mills Limited, Aurangabad.
- (2) S. O. 1267 published in Gazette of India dated the 22nd March, 1971 regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon, [Placed in Library. See No. LT-178/71.]

Notification under Delhi Land Reforms Act, 1954

SHRI K. C. PANT : I beg :

- (1) to relay on the Table a copy of the Delhi Land Reforms (Amendment) Rules, 1970, published in Notification No. 11/LRO(R)/1970 in Delhi Gazette dated the 6th July, 1970 under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954. [Placed in Library. See No. LT-65/71.]
- (2) to lay on the Table a copy of the Annual General Administration Report (Hindi and English versions; of the Andaman and Nicobar Administration for the year 1969-70. [Placed in Library. See No. LT-179/71.]

श्री राजाबतार शास्त्री (पटना) : अध्यक्ष महोदय, दिल्ली लैंड रिफार्म्स (एमेंडमेंट) रूलज 1970 के बाबू रखे जा रहे हैं। इसी तरह से जो रिपोर्ट है 1969-70 की वह भी 1971 में रख रहे हैं। मैं जानना चाहता हूँ कि इन दोनों

में डिले के क्या कारण हैं ? मंत्री महोदय मेहरबानी करके इसको बतायें।

13.00 hrs.

SHRI K. C. PANT : This is about the Delhi Land Reforms Act. The power to make rules under the Delhi Land Reforms Act, 1954, is vested in the Lieutenant Governor, Delhi. The Delhi Land Reforms (Amendment) Rules, 1970 published under the Delhi Administration's Notification No. 11/LRO(R)/1970 dated the 4th July, 1970 which amend the Delhi Land Reforms Rules, 1954 have been made by the Lieutenant Governor in exercise of such powers and published in the Delhi Gazette dated the 6th July, 1970. Copies of the rules in English alone were received from the Delhi Administration on the 6th August, 1970. On further enquiry the Delhi Administration have explained that as the principal Rules to which amendment has been made, have been authoritatively translated in Hindi, issue of a Hindi version of the amending notification was not possible. Accordingly, the notification has not been issued in Hindi and a copy of it is, therefore, being laid in English alone.

Copies of the notification and a statement were laid on the Table of the Fourth Lok Sabha on the 18th November, 1970 but before the prescribed period of 30 days, for which the rules were made under the Act have to be laid before the House, could be completed, the House adjourned on 18th December, 1970 and was subsequently dissolved.

Government's Review and Annual Report of Film Finance Corporation Ltd., Bombay for 1969-70 and Import Policy of Newsprint, 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SOOCHANA AUR PRASARAN MANTRALAYA MEN RAJYA MANTRI) (SHRIMATI NANDINI SATPATHI) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :—

(i) Review by the Government

[Shrimati Nandini Satpathi]

on the working of the Film Finance Corporation Limited, Bombay, for the year 1969-70.

- (ii) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1969-70 along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-180/71.*]

- (2) A copy of the Public Notice No. 36-ITC (PN)/71 dated the 7th April, 1971 (Hindi and English versions) regarding Import Policy of Newsprint for the year 1971-72. [*Placed in Library. See No. LT-181/71.*]

श्री रामाबतार झास्त्री : अध्यक्ष महोदय, इसके बारे में भी बड़ी बात है। फिल्म फाइनेंस कांपरिशन की सन् 1969-70 की रिपोर्ट आज इस सदन में रखी जा रही है।

SHRIMATI NANDINI SATPATHI : This relates to the period 1969-70, Naturally, it would come before the House only in 1970-71.

Annual Report of Export Inspection Council and Agencies, 1969-70

SHRI A.C. GEORGE : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1969-70 along with the Audited Accounts. [*Placed in Library. See No. LT-182/71.*]

13.05 hrs.

ELECTIONS TO COMMITTEES

(i) Estimates Committee

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (SANSADIYA KARYA TATHA NAUWAHAN AUR PARIWAHAN MANTRI) (SHRI RAJ BAHADUR) : I beg to move :

“That the members of this House do proceed to elect in the manner required

by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1972.”

SHRI K. S. CHAVDA (Patan) : Sir, why has the Minister of Parliamentary Affairs not come forward with a similar motion for the appointment of the Committee on Scheduled Castes and Scheduled Tribes ? Immediately before the dissolution of the Fourth Lok Sabha the House was good enough to appoint the Committee. There is too much of delay.

MR. SPEAKER : It is bound to come. It is only a question of time.

Now the question is :

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1972.”

The motion was adopted.

(n) Public Accounts Committee

SHRI RAJ BAHADUR : I beg to move :

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1972.”

MR. SPEAKER : The question is :

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1972.”

The motion was adopted.